

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 945 of 2020**

**IN THE MATTER OF:**

**Shailendra Singh**

**....Appellant**

**Vs**

**Nisha Malpani & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Sandeep S Tiwari, Mr. Abhishek Parmar, Ms. Muskaan Garg, Mr. Shailendra Singh, Advocates.**

**For Respondents: Mr. Ashish Makhija and Ms. Nisha Malpani, Advocates for RP (R-1).  
Ms. Saahila Lamba, Advocate for R-2.**

**O R D E R**  
**(Through Virtual Mode)**

**01.02.2021:** Amendment has been carried out in the cause title of the appeal to incorporate IBBI as party Respondent No. 2. Ms. Saahila Lamba, Advocate appears on behalf of Respondent No. 2 and submits that reply affidavit has already been filed on behalf of Respondent No. 2. Same is taken on record. As regards Respondent No. 1, Shri Ashish Makhija, Advocate submits that reply affidavit has been filed. Registry to place the same on record. Appellant shall be at liberty to file rejoinder thereof within two weeks.

List the appeal 'for admission (after notice)' on **4<sup>th</sup> March, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*